

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2899/2006.2939/2006.2958/2006

Date 29/11/2007

Assistant Registrar
C.E.S.T.A.T. New Delhi

To: **3. SH. M.L. AGRAWAL M.D.**
2. SH JITENDRA AGARWAL, DIRECTOR
1. M/S BILASPUR CASTING LTD. 2A, GANESH
CHANDRA AVENUE, 2ND FLOOR, KOLKATA
700013


SH JITENDRA AGARWAL, DIRECTOR

Appellant

C.C.E.RAIPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. **570-72/07-Ex** dated **23-11-07**
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E.RAIPUR

C.R.BUILDING, DHAMTARI
ROAD, TIKRAPARA, RAIPUR.

2. Adv. / Consult

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi


11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal Nos. 2899, 2939 & 2958 of 2006

[Arising out of Order-in-Original No. 37/Comr/(Adj)/RPR/2006 dated 30.3.2006 passed by Commissioner of Central Excise (Adj), Raipur, Chhattisgarh.]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

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1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?

M/s. Bilaspur Castings Ltd.

Appellants

Vs.

Commissioner of Central Excise
Raipur, Chhattisgarh

Respondent

Appearance: None for the Appellant
Shri C.S. Rajput, JDR for the Respondent

CORAM: Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)

Date of decision : 23.11.2007

Final ORDER NO. 570 - 572/2007EX

Per S.S.Kang (for the Bench):

When the case was called, none appeared on behalf of the applicant. The Tribunal vide Stay order dated 9.4.07 directed the applicant to deposit the amount of duty. Thereafter the applicant has filed the Misc. application for modification of the stay order. The same was dismissed vide order dated 5.10.07 and time for reporting compliance was extended for two weeks. The applicants had not complied with the conditions of stay order. Therefore, the appeals are dismissed for non-compliance to the provisions of Section 35F of the Act.

(Dictated in the open Court)

(S.S. Kang)
Vice President

(Dr. T. V. Sairam)
Member(Technical)

Date:23.11.07

SS